

Name of Corporate Debtor:	Think & Learn Private Limited
Date of Commencement of CIRP:	7/16/2024
List of Creditors as on:	12/10/2024

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	Amount of contingent claim	Amount of any mutual dues, that may be set-off			Amount of claim not admitted
1	Gautam Ch. Roy	8/17/2024	150,000		Student	No	No	No	No	No		150,000	Form F not submitted
2	Javed Pathan	7/31/2024	56,500		Student	No	No	No	No	No		56,500	
3	Kirti Bisht	8/21/2024	36,000		Student	No	No	No	No	No		36,000	Claim is for Whitehat, therefore needs to be rejected
4	Mohan Krishna Laxman Raju(Avni Sharma)	7/31/2024	5,186,805,781		Other stakeholder	No	No	No	No	No		5,186,805,781	USD62069860 conversion ₹. 83.54
5	LMK HOLIDNGS LIMITED(Avni sharma)	7/31/2024	9,927,871,660		Other stakeholder	No	No	No	No	No		9,927,871,660	USD118805606, conversion ₹.83.564 as on CIRP date
6	Mohan Krishna Laxman Raju as trustee of Matrix benefit trust(Avni sharma)	7/31/2024	3,742,113,829		Other stakeholder	No	No	No	No	No		3,742,113,829	USD 44,781,411 conversion ₹.83.54
7	Mohan Krishna Laxman Raju on behalf of employees of target group(Avni Sharma)	7/31/2024	2,127,331,480		Other stakeholder	No	No	No	No	No		2,127,331,480	USD 25464825 conversion ₹.83.54
8	Taigo Andre Dias Silva	7/30/2024	25,062,000		Other stakeholder							25,062,000	USD 300,000 conversion @ Rs. 83.54
9	Luis Pedro Da Cunha Brandao Martinho	7/31/2024	25,062,000		Other stakeholder							25,062,000	USD 300,000 conversion @ Rs. 83.54
10	Kanhaiya Kumar Singh	7/31/2024	68,000		Student							68,000	Monalisa- student name course fee refund request
11	Kelvin Chong	7/31/2024	329,147,600		Other stakeholder							329,147,600	USD 39,40,000 conversion Rs.83.54
12	Krishna Vedati	7/30/2024	807,831,800		Other stakeholder							807,831,800	USD 9670000 conversion at INT 83.54
13	Srinivas Mandyam	7/30/2024	590,627,800		Other stakeholder							590,627,800	USD 7070000 conversion INR 83.54
14	Pravin Pundlik Bhalekar	9/26/2024	116,000		Student							116,000	
15	Baljeet Singh	9/5/2024	30,000		Student							30,000	
16	VIJENDER KUMAR PANCHAL	10/28/2024	81,962		Student							81,962	
17	BINIT KUMAR	10/9/2024	180,000		Student							180,000	
Total			22,762,572,412	-	-	-	-	-	-	-	-	22,762,572,412	

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(Amount in ₹)

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Note: THE CREDITORS ARE HEREBY INFORMED THAT:

In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.

The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants.

These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.

It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.

The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.

It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (ip.byjus@outlook.com), to follow-up on their claim for quick actions.